

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI: DATED THE 23 March, 1978.

**NOTIFICATION**  
(INCOME TAX)

No. 2229 (P.No.109/JIA/77-IT(AI)). In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its notification No.679 (P.No.107/2/74-IT(AI)) dated 20.7.1974 as amended from time to time.

Against Sl.No.2, Andhra Pradesh-I, the following shall be added under Col.3.

20. Nalgonda Circle (HQrs. at Hyderabad).

Against Sl.No.2D, Andhra Pradesh-III, the following shall be added under Col.3.

16. Ongole Circle (HQrs. at Rajahmundry).

This notification shall take effect from 1.4.1978.

(M. SINGH)

MEMBER SECRETARY CENTRAL BOARD OF DIRECT TAXES

To

The Manager,  
Government of India Press,  
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9. The Chief Controller of Accounts, C.D.D.F., B-Block, Vikas Bhawan, Indraprastha Estate, New Delhi.

*M. Singh*